

ITEM NO.1703

Court 8 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19317/2020

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHAJAN LAL (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126777/2020-CONDONATION OF DELAY
IN FILING and IA No.126848/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.126837/2020-EXEMPTION FROM FILING O.T.

***ONLY I.A.D. NO. 41404/2021 IN D. NO. 18792/2020 TO BE LISTED
BEFORE THE HON'BLE JUDGE IN CHAMBERS.***)

WITH

Diary No(s). 18792/2020 (XI)
(FOR APPLICATION FOR SUBSTITUTION ON IA 41404/2021)

Date : 25-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
[IN CHAMBER]

For Petitioner(s) Mr. Abhishek Chaudhary, AOR
Mr. Amol Chitravanshi, Adv.
Mr. Pranjal Sharma, Adv.
Ms. Unnati Tripathi, Adv.

Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Anurag Dubey, Adv.
Mr. Pramod Kumar, Adv.
Mr. Rajneel Bhaskar, Adv.
Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

As per Office Report, the application to bring on record the
legal representatives of deceased Respondent No.1 is in defect.

Let the defects be rectified within a period of two weeks from today failing which the special leave petition shall stand dismissed without further reference to the Court.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)